

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठORDER OF THE HEARING ON 01st MAY, 2024, 10:30 A.M.

CP (IB) No. 51/CTB/2020, IA (IB) No. 114/CB/2022

IA (IB) Liq. No. 1/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Encore Asset Reconstruction Company Pvt. Ltd. -Vs- Nayagarh Sugar Complex Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Abhishek Parmar, Adv. For RP.

For Respondent (s)

Mr. Sambit Kar, Adv. R2 & R3.

ORDER

Ld. Counsel, Mr. Abhishek Parmar, appearing for the RP. Ld. Counsel, Mr. Sambit Kar, appearing for R2 and R3. It is represented that due to ensuing 18th Parliamentary election, the officials are busy with election duties and sought an adjournment. Accordingly, matter is adjourned to 12.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)